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consolidating peace, safeguarding the security of the State and ensuring the wellbeing of the people." My submission is that during this period of President's rule, things have gone from bad to worse. All those points which have been mentioned by the Governor while recommending imposition of President's rule, have not only not been obviated, but they have been aggravated.

Therefore, we would like to understand why the Governor has recommended this action.

SHRI BHUPESH GUPTA: Sir, this item is incomplete because we expected Shri Kamlapati Tripathi will also be laid on the Table of the House.

MR. CHAIRMAN : Mr. Mohsin.

SHRI LAL K. ADVANI : What is your ruling ?

MR. CHAIRMAN : I am asking the Minister to put it on the Table. You have not allowed him to do so.

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, I beg to lay on the Table, under clause (3) of article 356 of the

Constitution, a copy (in English and Hindi) of the Proclamation (G.S.R. No. 492(E)) issued by the President on November 8, 1973, revoking the Proclamation made by him on lune 13, 1973, under article 356 of the Constitution, in relation to the State of Uttar Pradesh.

SHRI J. P. YADAV (Bihar) : What is the answer ?

MR. CHAIRMAN : Mr. Advani has requested that the Government might lay the letter of the Governor recommending the revocation also on the Table. The Government has heard Mr. Advani. Now if they want to place it on the Table I have no objection. But there is no provision under which I can order the Government to place the letter of the Governor on the Table of the House.

SHRI F. H. MOHSIN : Sir, there it no need to place the letter on the Table of the House. But if you direct we will have to do it.

MR. CHAIRMAN : There is no question of my direction. The Member has requested. Now if you want you may put it on the Table of the House. I have already said I have no objection. But I can not give any direction on this matter.

SHRI PITAMBER DAS (Uttar Pra desh) : The point is very clear. Mr. Advani has made out a case. Supposing the Minister wants to put it on the Table......

SRI LAL K. ADVANI : This is the point. Therefore, this becomes a point of order.

SHRI PITAMBER DAS : The point is very simple.

SHRI F. H. MOHSIN : We will examine your point.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir. there is no precedence where the Governor's report has been placed on the Table of the House whenever a Proclamation was revoked.

SHRI PITAMBER DAS : Since this is a matter of procedure, I want to make one submission. Mr. Advani has made out a case for the Governor's report recommending revocation of the Proclamation to be placed on the Table of the House. This request has been made to the Chairman. The Chairman is undoubtedly expected to find out if the Government has any objection. Ultimately it is the Chairman who has to take the decision and not the Government.

MR. CHAIRMAN: Mr. Pitamber Das. I wish to say something. I have already stated that I can give direction to the

[Mr. Chairman]

Government to do something which is required by the law to be done by the Government. And I have already stated that if the Government wishes to place the letter of the Governor on the Table of the House I will have no objection. But I do not direct the Government to place it on the Table of the House because, in my opinion, the law does not require it to be put on the Table of the House. That is my ruling, please.

SHRI T. N. SINGH (Uttar Pradesh) : I quite follow your ruling. But I want to submit one thing for your consideration. You are the custodian of this House and as such we all expect you to see that proper procedures are observed. It is a matter of procedure. You can leave the Government to follow or not to follow. You can also see that the procedure is fully followed, in the sense that the House gets all the information that it needs.

It is your duty, Sir,...

MR. CHAIRMAN : Yes, I am conscious of my duty and I have already exercised my judgment on this matter. I say that under the law, the Government is not required to put it on the Table of the House and there has never been

SHRI BHUPESH GUPTA : Strictly from a legal point of view, there is no doubt about it. But what you have said shows that you are in sympathy with the demand that has been made. Therefore, that should be respected.

SHRI T. V. ANANDAN (Tamil Nadu): Sir, there were occasions...

MR. CHAIRMAN : Not revocation Proclamation, never.

SHRI T. V. ANANDAN : There were occasions where a decision was given by the Chairman when the Members demanded it.

MR. CHAIRMAN : I have given my decision.

SHRI T. V. ANANDAN : You are the custodian of this House. You have to protect the rights of the Members.

MR. CHAIRMAN : Mr. Anandan, I have already give my decision. You did not listen to it. I have given my decision three times. Yes, Secretary.

SHRI LAL K. ADVANI : On a point of order. Sir.

MR. CHAIRMAN : Mr. Advani, I have said that so far as the procedure is concerned—I have already given my view; I do not want to repeat it—I leave it to the Government...

SHRI LAL K. ADVANI : We hope the Government will let us know soon what their stand is.

STATEMENT OF BELLS ASSENTED TO BY THE PRESIDENT

SECRETARY : Sir, I lay a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Eighty-fifth Session of the Rajya Sabha and assented to by the President:—

1. The Manipur Appropriation Bill, 1973.

2. The Andhra Pradesh Appropriation (No. 2) Bill, 1973.

3. The Orissa Appropriation (No. 2) Bill, 1973.

4. The Mysore State (Alteration of Name) Bill, 1973.

5. The National Co-operative Development Corporation (Amendment) Bill, 1973.

6. The Uttar Pradesh (Delegation of Powers) Bill, 1973.

7. The Laccadive Minicoy and Amindivi Islands (Alteration of Name) Bill, 1973.